

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.2237
ANSWERED ON 08.08.2023

FINANCIAL ASSISTANCE FOR RDSS

2237 SHRI A. A. RAHIM:

Will the Minister of **POWER** be pleased to state:

- (a) the prequalification criteria for state power utilities getting financial assistance under Revamped Distribution Sector Scheme (RDSS);
- (b) the allocation data of the RDSS funds, State-wise;
- (c) whether there is a requirement that financial assistance for Smart metering under RDSS is exclusively disbursed for projects carried out under TOTEX, if so, the reasons for the same; and
- (d) whether the financial assistance for RDSS projects, excluding Smart metering, have an exclusive requirement that it will only be disbursed if Smart metering is carried out under TOTEX?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

- (a) : The prequalification criteria for annual evaluation of State power utilities, to become eligible for availing financial assistance (as per the scheme guidelines) under Revamped Distribution Sector Scheme (RDSS) are placed at **Annexure-I**.
- (b) : State-wise detail of sanctions under RDSS are placed at **Annexure-II**.
- (c) : Yes, Sir, funds for prepaid Smart Metering will be made available to the DISCOMs only after installation and commissioning of smart meters in TOTEX mode and as per the scheme guidelines.

To avoid post implementation operational issues and to ensure hand-holding support to DISCOMS, the scheme mandates the roll-out of smart meters through PPP (Public Private Partnership) on TOTEX mode. The implementation of Smart Metering in TOTEX mode makes this component self-financing and the DISCOM will not have to pay upfront for the capital expenditure on the same. The AMISP (Advanced Metering Infrastructure Service Provider) will be responsible for supplying, maintaining and operating the metering infrastructure post installation and will be paid for a portion of its capital expenditure initially & the remaining payment would be paid during the O&M period (7-10 years) on per meter per month basis, which are linked with Service Level Agreement (SLA). This approach ensures end-to-end responsibility of AMISP for delivery of services during the entire life cycle of the project.

(d) : Yes, Sir, under RDSS, funding for works other than prepaid Smart metering works would be contingent upon DISCOMs implementing Smart Metering works in TOTEX mode and complying other conditions as per the scheme guidelines. As per RDSS guidelines, Clause 5.2.2.2, the release of 3rd installment for Infrastructure works (Loss Reduction) will be subject to award of prepaid Smart Metering works (in TOTEX mode) to be covered in the first phase which is to be completed by December 2023.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 2237 ANSWERED IN THE RAJYA SABHA ON 08.08.2023

The following pre-qualifying criteria must be mandatorily met by the DISCOM before it is evaluated on the basis of the Evaluation Matrix:

- (i) DISCOMs would publish quarterly un-audited accounts within 60 days of the end of each quarter during first two years of operation of the scheme (i.e. for FY 2021-22 and FY 2022-23) and thereafter audited quarterly accounts within 45 days from 3rd year onwards.
- (ii) DISCOMs would publish audited annual accounts by end of December of the following year during first two years of operation of the scheme (i.e. for FY 2021-22 and FY 2022-23) and thereafter audited annual accounts by end of September of the following year from 3rd year onwards.
- (iii) DISCOMs will have ensured that no new Regulatory Assets have been created in latest tariff determination cycle.
- (iv) State Government to ensure 100% payment of subsidy for the previous year and advance payment of subsidy up to current period in line with section 65 of EA2003 and wipe out the remaining subsidy amount by the end of the project period.
- (v) All Government Departments/ Attached Offices/ Local Bodies/ Autonomous Bodies/ Boards/Corporations have made 100% payment of current electricity dues for the year under evaluation.
- (vi) Progress commensurate to commitment in putting Government Offices on prepaid meters.
- (vii) No. of days Payables to Creditors including Gencos for the year under evaluation is equal to or less than the projected trajectory as per results evaluation framework.
- (viii) Tariff order for the current year in which evaluation is being done and true up of penultimate year has been issued and implemented w.e.f. 1st April of current FY.

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 2237 ANSWERED IN THE RAJYA SABHA ON 08.08.2023

State-wise details of sanctions under RDSS:

| States | Sanctioned cost of Smart Metering (incl. PMA) | Sanctioned Cost of Infrastructure Works (incl. PMA) | Sanctioned total Outlay (incl. PMA) | Sanctioned GBS of Smart Metering Works (incl. PMA) | Sanctioned GBS of Infrastructure Works (incl. PMA) | Total GBS with incentives with PMA (Infra + Metering) |
|---------------------------|---|---|-------------------------------------|--|--|---|
| Andaman & Nicobar Islands | 53.56 | 462.01 | 515.57 | 12.25 | 415.81 | 428.06 |
| Andhra Pradesh | 4,127.85 | 9,276.66 | 13,404.51 | 815.40 | 5,566.00 | 6,381.40 |
| Arunachal Pradesh | 183.56 | 799.99 | 983.55 | 54.40 | 719.99 | 774.40 |
| Assam | 4,049.54 | 2,609.10 | 6,658.64 | 1,051.65 | 2,348.19 | 3,399.84 |
| Bihar | 2,021.21 | 7,081.06 | 9,102.27 | 412.33 | 4,248.63 | 4,660.96 |
| Chhattisgarh | 4,105.31 | 3,597.55 | 7,702.86 | 804.43 | 2,158.53 | 2,962.96 |
| Delhi | 13.38 | 323.63 | 337.01 | 2.03 | 194.18 | 196.21 |
| Goa | 469.17 | 247.08 | 716.25 | 94.51 | 148.25 | 242.76 |
| Gujarat | 10,641.96 | 6,021.48 | 16,663.44 | 1,884.60 | 3,612.89 | 5,497.49 |
| Haryana | 4,966.62 | 3,158.43 | 8,125.05 | 909.36 | 1,895.06 | 2,804.42 |
| Himachal Pradesh | 1,788.49 | 1,774.90 | 3,563.39 | 466.23 | 1,597.41 | 2,063.64 |
| Jammu & Kashmir | 1,063.62 | 4,635.57 | 5,699.18 | 272.02 | 4,172.01 | 4,444.03 |
| Jharkhand | 858.02 | 3,262.27 | 4,120.29 | 190.50 | 1,957.36 | 2,147.87 |
| Kerala | 8,231.21 | 2,346.81 | 10,578.02 | 1,413.34 | 1,408.09 | 2,821.43 |
| Ladakh | - | 697.36 | 697.36 | | 627.62 | 627.62 |
| Madhya Pradesh | 8,768.98 | 9,403.43 | 18,172.41 | 1,482.10 | 5,642.06 | 7,124.16 |
| Maharashtra | 15,214.95 | 14,157.92 | 29,372.87 | 2,839.61 | 8,494.75 | 11,334.37 |
| Manipur | 121.16 | 400.98 | 522.13 | 38.14 | 360.88 | 399.02 |
| Meghalaya | 309.56 | 796.49 | 1,106.05 | 86.35 | 716.84 | 803.19 |
| Mizoram | 181.61 | 237.33 | 418.93 | 61.08 | 213.59 | 274.67 |
| Nagaland | 207.57 | 391.18 | 598.75 | 59.66 | 352.06 | 411.73 |
| Puducherry | 251.10 | 84.39 | 335.48 | 56.25 | 50.63 | 106.88 |
| Punjab | 5,768.50 | 3,873.37 | 9,641.87 | 959.80 | 2,324.02 | 3,283.82 |
| Rajasthan | 9,714.80 | 9,371.41 | 19,086.21 | 1,685.96 | 5,622.85 | 7,308.80 |
| Sikkim | 97.45 | 263.61 | 361.05 | 30.43 | 237.25 | 267.67 |
| Tamil Nadu | 19,235.36 | 9,066.27 | 28,301.64 | 3,398.45 | 5,439.76 | 8,838.21 |
| Tripura | 318.55 | 484.56 | 803.11 | 80.42 | 436.10 | 516.53 |
| Uttar Pradesh | 18,956.29 | 17,089.62 | 36,045.91 | 3,500.57 | 10,253.77 | 13,754.35 |
| Uttarakhand | 1,050.92 | 1,447.39 | 2,498.31 | 297.47 | 1,302.65 | 1,600.12 |
| West Bengal | 12,670.45 | 7,222.57 | 19,893.01 | 2,089.18 | 4,333.54 | 6,422.72 |
| Grand Total | 1,35,440.72 | 1,20,584.40 | 2,56,025.13 | 25,048.55 | 76,850.78 | 1,01,899.33 |

GBS: Government Budgetary Support
